													Annexure 7
Name	of the Corporat	te Debtor		Snehanjali and S.B. Developers Private Limited									
Date o	commenceme	ent of CIRP		17-03-2024									
List of	reditors as on		05-02-2025										
List of operational creditors (Government Dues)													
(Amount in Rs.)													
SI. No.	Details of the claimant Details of			claim received Details of claim admitted					Amount of	Amount of any	Amount of claim	Amount of claim	Remarks, if any
	Department	Claimant	Date of receipt	Amount claimed	Amount of claim	Nature of claim	Whether related	% voting share in	contingent claim	mutual dues,	not admitted	under	
					admitted		party?	CoC, if applicable		that may be set		verification	
										off			
1	State Tax	Deputy Commissioner of State Tax (MUM-	10-06-2024	6,72,75,480	6,72,75,480	Statutory dues	No	0%	-	-	-	-	
		VAT-E-712) Nodal Division - 11, Mumbai											
2	GST	Assistant Commissioner, Division 5 CGST &	18-06-2024	24,40,60,163	2,12,44,454	Statutory dues	No	0%	-	-	22,28,15,709	-	Interest and Penalty not admitted as
		C.Ex., Mumbai West Commissionerate											order passed by GST Department after
													approval of resolution plan
				31,13,35,643	8,85,19,934			-	-		22,28,15,709	-	

Note: The above list is subject to change upon receipt of further information on existing claims Any fresh claim received on or after 18/09/2024 shall not be considered in terms of Regulations 12 & 13(1B) of CIRP Regulations